

श्री कंवर लाल गुप्त : बहुत फायदा है ।

श्री रवि राय : आप हमारे कस्टोडियन हैं ।

अध्यक्ष महोदय : मैं सीरियसली सोच रहा हूँ कि मेरे यहाँ बैठने का क्या फायदा है । यहाँ अपने दोस्तों से भी अगड़ा होता है । किसी को कुछ कहना होता है तो कह देता है और उस को तसल्ली होती है कि चलो पालियामेंट्री सिस्टम की सेवा हो रही है । यह जो पालियामेंट्री सिस्टम की सेवा वह कर रहे हैं वह उन को काबिल फख्र मानूँ होता है । लेकिन मुझे बड़ा अफसोस होता है जब मैं देखता हूँ कि म. ननीय सदस्य इस तरह से करते हैं । ऐसी बात नहीं करनी चाहिये जिससे दूसरों का दिल दुखो हो । इसके बगैर भी काम चल सकता है । इतने नजदीक लोग बैठते हैं फिर भी आपस में एक दूसरे को ऐसी बातें कहते हैं । यह बहुत बुरी बात है । इस तरह से कभी पालियामेंट्री डिमा-क्रेंसी नहीं चल सकेगी । मैं कुछ दिनों से बड़ी गम्भीरता से विचार कर रहा हूँ कि हम इसको चला सकेंगे या नहीं, लेकिन सिवा परमात्मा से प्रार्थना करने के और कोई चारा नहीं है ।

12.48 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS, 1968

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On Behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1968. [Placed in Library. See No. LT-2599/70]

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Bhagwat Singh Azad, I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1969, published in Notification No. G. S. R. 11 in Gazette of India dated the 3rd January, 1970 under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-2600/70]

PAPERS UNDER WAREHOUSING CORPORATIONS ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2241 in Gazette of India date the 17th January, 1970, under sub-section (3) of section 41 of Warehousing Corporations Act, 1962.

(2) A copy of Notification No. G.S.R. 2772 (Hindi and English versions) published in Gazette of India dated the 20th December, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2601/70]

(3) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay for the year 1968-69 along with the Audit Accounts and the comments for the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956, [Placed in Library. See No. LT-2602/70,]